

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN  
BENCH, CHENNAI**

**Original Application No 91/2025 SZ**

**IN THE MATTER OF**

**Surjith Kumar Nanu : Applicant**

**Vs**

**State of Kerala & others: Respondents**

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER  
DISTRICT OFFICE KOZHIKODE ON BEHALF OF SECOND  
RESPONDENT AND THIRD RESPONDENTS IN THE ABOVE  
CASE IN COMPLIANCE WITH THE ORDER DATED  
04/07/2025 IN OA NO. 91/2025 (SZ)**



**Rema Smrithi VK  
Standing Counsel  
for KSPCB  
R2 & 3**

*Smrithi*

*Rameena*  
**RAMEENA V.V  
Environmental Engineer**

BEFORE THE NATIONAL GREEN TRIBUNAL  
(SOUTHERN BENCH, CHENNAI)

IN

OA NO: 91/2025 SZ

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DISTRICT OFFICE KOZHIKODE ON BEHALF OF SECOND  
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91/2025 (SZ)

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*Rameena V.V.*

**RAMEENA V.V**  
Environmental Engineer

BEFORE THE NATIONAL GREEN TRIBUNAL  
(SOUTHERN BENCH, CHENNAI)

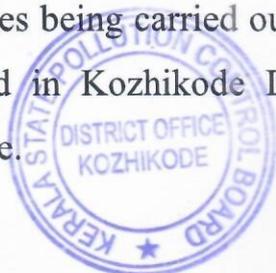
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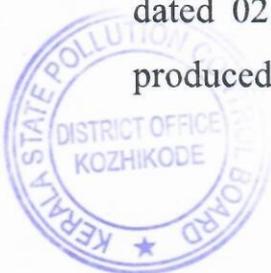
I, Rameena V.V, Environmental Engineer, Kerala State Pollution Control Board, District Office, Kozhikode do hereby solemnly affirm and state as follows.

1. I am the Environmental Engineer, Kerala State Pollution Control Board, District Office, Kozhikode, (herein after referred to as **Board**) and duly authorised to represent the 2<sup>nd</sup> and 3<sup>rd</sup> respondent in the above case. I am aware of the facts affirmed by me in this report. I am swearing this report based on the best of my knowledge, information and belief and the facts revealed from the records.
2. It is respectfully submitted that, in connection with Original Application No. 91 of 2025 (SZ), the matter pertains to quarrying and excavation activities being carried out on the ecologically sensitive Palloramala Hill, situated in Kozhikode District, Kerala, without obtaining Consent to Operate.



*Rameena V.V*  
**RAMEENA V.V**  
Environmental Engineer

3. It is respectfully submitted that the occupier submitted an online application for Integrated Consent to Operate (ICO) on 09.05.2025 for a new laterite quarry under the name "Laterite Building Stone Quarry of Sri. Ashraf K" at Ulliyeri (CT) Village, Koyilandy Taluk. The unit falls under the Small Scale – Orange Category, as per Circular No. KSPCB/258/2025-SEE-1 dated 14.05.2025.
4. It is respectfully submitted that M/s. Laterite Building Stone Quarry of Sri. Ashraf K was granted Environmental Clearance by SEIAA for the same project area measuring 0.8094 hectares in Survey No. 64/75 of Ulliyeri Village, Ulliyeri Grama Panchayat, Koyilandy Taluk, Kozhikode District, Kerala. The said Environmental Clearance is valid until 24.05.2028. A true copy of the SEIAA Environmental Clearance No.102/L/2024 dated 25.05.2024 is produced herewith and marked as **Annexure R2 R3 (a)**.
5. It is respectfully submitted that, based on the online application, the Board officials conducted a site inspection on 25.06.2025. It was observed that no residential buildings are located within 50 meters of the site. As the site satisfies the distance criteria, and considering the Environmental Clearance granted by SEIAA along with the other documents submitted by the applicant, Consent to Operate was granted valid up to 24.05.2028. A true copy of the Integrated Consent to Operate dated 02.07.2025, issued by the Board to the unit for the quarry, is produced herewith and marked as **Annexure R2 R3 (b)**.



*Rameena V.V.*  
**RAMĒENA V.V.**  
Environmental Engineer

All the facts stated above are true to the best of my knowledge,  
information and belief.

Dated this the 12<sup>th</sup> day of August, 2025.

For and on behalf of the Kerala State Pollution Control Board (2<sup>nd</sup> and 3<sup>rd</sup>  
Respondents)



*Rameena V.V.*  
Rameena V.V

**RAMEENA V.V**  
**Environmental Engineer**

**Environmental Engineer**  
**Kerala State Pollution Control Board,**  
**District Office, Kozhikode**

ENVIRONMENTAL  
CLEARANCE



Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), KERALA)

To,

The Proprietor  
ASHRAF KALATHINGAL  
S/o ABDURAHMAN  
KALATHINGAL HOUSE  
PERUMANNA POST  
KOZHIKODE - 673019 -673019

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/KL/MIN/434876/2023 dated 01 Jul 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC24B001KL133029
2. File No.	2348/EC2/2023/SEIAA
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Laterite building stone quarry of Mr. Ashraf. K
7. Name of Company/Organization	ASHRAF KALATHINGAL
8. Location of Project	KERALA
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 25/05/2024

(e-signed)  
Dr Rathan U kelkar IAS  
Member Secretary  
SEIAA - (KERALA)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)





## PROCEEDINGS OF THE STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY – KERALA, THIRUVANANTHAPURAM

*(Present: Dr. H. Nagesh Prabhu IFS (Retd), Chairman, SEIAA, Sri. K. Krishna Panicker, Member, Dr. Rathan U. Kelkar, IAS, Member Secretary)*

**Sub:- SEIAA - Environmental Clearance for the Laterite Building Stone Quarry  
Project of Sri. Ashraf K., S/o Abdurahman, Kalathingal house, Perumanna post,  
Kozhikode - 673019 - Granted – Orders issued.**

### **State Level Environment Impact Assessment Authority, Kerala**

**Proposal No. SIA/KL/MIN/434876/2023**

**File No. 2348/EC2/2023/SEIAA**

- Ref: 1. Application for EC received from Sri. Ashraf K. on 01.07.2023  
2. Minutes of the 159<sup>th</sup> SEAC meeting held on 19<sup>th</sup>, 20<sup>th</sup> & 21<sup>st</sup> February 2024.  
3. Minutes of the 140<sup>th</sup> SEIAA meeting held on 25<sup>th</sup> and 26<sup>th</sup> March 2024

### **ENVIRONMENTAL CLEARANCE NO.102/L/2024**

Sri. Ashraf K., S/o Abdurahman, Kalathingal house, Perumanna post, Kozhikode - 673019, read as 1<sup>st</sup> paper above submitted an application for Environmental Clearance for the Laterite Building Stone Quarry for an area of 0.8094 Ha at Re. Sy No 64/75, in Ulliyeeri Village, Koyilandy Taluk, Kozhikode.

#### **I. Project Details**

Sl.No	Particulars	Details
1	Name of the Project	Laterite Building Stone Quarry Project of Sri. Ashraf K.
2	Proposed Activity	Mining of Laterite Building Stone
3	Name of the Sector &	Category B2, Schedule 1(a)

	Schedule No. (in the EIA Notification, 2006)	Mining of Minerals
4	Name & Address of the Project Proponent	Sri. Ashraf K., S/o Abdurahman, Kalathingal house, Perumanna post, Kozhikode - 673019
5	Project Location	
	a) Re - Survey No.	64/75
	b) Village	Ulliyeri
	c) Taluk	Koyilandy
	d) District	Kozhikode
6	Extent (in Hectare)	0.8094
7	Project Cost	30 lakh
8	Mineable Reserve	The Mining & Geology Department shall re-assess the mineable quantity as per Specific Condition no.(3)

### **II.EMP Details**

<b>Items</b>	<b>Solution</b>	<b>Capital Cost (in Rs)</b>	<b>Maintenance Cost (in Rs)</b>
Noise Pollution	<ul style="list-style-type: none"> <li>• Effective maintenance of machineries and vehicles at regular and frequent intervals.</li> <li>• PPE's will be provided</li> <li>• The Project area is separated with temporary sheet fencing, Machineries used will be fitted with silencer</li> <li>• Noise level from the machineries deployed in mining operations is to the range of 70-75 dB at the time of operation</li> </ul>	80,000	45,000

Air Pollution	<ul style="list-style-type: none"> <li>• Sprinklers will be used</li> <li>• Dust masks would be provided.</li> <li>• Trucks will be covered with sheets.</li> <li>• Dumping area will be protected with sheet fencing.</li> <li>• Surrounding area of mine will be covered by fiber sheets to avoid dust dispersion.</li> <li>• To avoid dust generation during the cutting of laterite using blade mounted power tiller, wet cutting practice will be adopted.</li> </ul>	80,000	45,000
Water Pollution	<ul style="list-style-type: none"> <li>• Garland Drains</li> <li>• Water storage tank</li> <li>• Temporary barrier of Green fiber sheets</li> </ul>	70,000	35,000
Health and Safety	<ul style="list-style-type: none"> <li>• PPE's will be provided</li> <li>• First Aid Box</li> </ul>	55,000	25,000
Reclamation and Rehabilitation	<ul style="list-style-type: none"> <li>• Refilling the mined out area</li> <li>• The area reclaimed with stacked and dumped overburden and rehabilitated by plantation</li> </ul>	80,000	65,000
<b>Sub Total</b>		<b>Rs. 3,65,000 /-</b>	<b>Rs.2,15,000 /-</b>
<b>Total</b>		<b>Rs. 5,80,000</b>	

### III. CER Details

<b>CORPORATE ENVIRONMENT RESPONSIBILITY</b>			
<b>Year Period</b>	<b>Area of Intervention</b>	<b>Amount</b>	<b>Maintenance Amount</b>
First Year	Ceiling work for Conference Hall in CHC, Ulliyeeri	20,000/-	2,000 per year Up to validity of EC

Second Year	Construction of 20 sq ft toilet for C.D.M.C unit of CHC, Ulliyeri	20,000/-	2000 per year Up to Validity of EC
	Including Plumbing, wiring, Sanitary ware labor cost	15,000/-	
<b>Total</b>		<b>71,000/-</b>	

2. In the 159<sup>th</sup> SEAC meeting, the committee examined the proposal including the additional documents submitted by the Project Proponent and recommended EC for the mine life of 4 years subject to certain Specific Conditions in addition to the General Conditions.

3. In the 140<sup>th</sup> meeting of SEIAA, the Authority perused the proposal and noted the decisions of various SEAC meetings held on different dates. Authority noticed that the SEAC had appraised the project based on Form 2, Pre-Feasibility Report, Mining Plan and the additional details/documents obtained from the Project Proponent during appraisal. As per the approved mining plan, the mine life is 4 years. After the due appraisal, the SEAC in its 159<sup>th</sup> meeting, recommended EC for the mine life of 4 years, subject to certain Specific Conditions in addition to the General Conditions.

**In the above circumstances, the Authority decided to issue Environmental Clearance for the project life of 4 (Four) years, subject to the following Specific Conditions in addition to the General Conditions.**

1. *The Project Proponent shall carry out quarrying as per the approved Mining Plan and the Specific Conditions mentioned hereafter. The Project Proponent should strictly follow the Kerala Minor Mineral Concession Rules 2015 and amendments thereby.*
2. *The EC shall be valid from the date of execution of permit/lease from the Department of Mining and Geology. The copy of the permit / lease order should be provided to the SEIAA before commencing the mining activity.*
3. ***The mining should be restricted to a maximum depth of 6 m below ground level, subject to limiting the depth 1 m above the lithomarge.***
4. *Proper benches should be provided at an interval of every 1.5 m.*

5. *The excavation activity should not involve blasting.*
6. *The excavation activity should be restricted to 2m above the groundwater table at the site*
7. *The excavation activity should not alter the natural drainage pattern of the area.*
8. *The excavated pit should be restored by the project proponent for agriculture and other useful purposes.*
9. *Appropriate fencing all around the excavated pit should be made to prevent any mishap.*
10. *Measures should be taken to prevent dust emissions by covering excavated earth during transportation.*
11. *Safeguards should be adopted against health risks on account of breeding of vectors in the water bodies created due to the excavation of earth.*
12. *Workers/labourers should be provided with facilities for drinking water and sanitation.*
13. *A berm should be left from the boundary of adjoining field having a width equal to at least half the depth of the proposed excavation.*
14. *A minimum distance of 50m from any civil structure should be kept from the periphery of the project area.*
15. *No water logging should be allowed in the mine pit. Appropriate drainage should be ensured from the project area prior to the commencement of mining.*
16. *The drain should be provided with silt traps and siltation pond and the overflow water should be clarified and drained to the nearest natural drain without any hindrance.*
17. *The drainage system should be cleaned and desilted periodically to facilitate unhindered drainage.*
18. *Measures incorporated in the CER should be implemented within 6 months from the date of EC.*

19. *Transportation of mined material should not be done during the peak hours in the forenoon (8.00am to 10.00am) and afternoon (3.30pm to 5 pm)*
20. *As per OM no F.No.22-65/2017-IA.III dated 30<sup>th</sup> September 2020, under Corporate Environmental Responsibility (CER) the Project Proponent should implement the Environment Management Plan (EMP)/CER as directed by SEAC during appraisal, covering the issues to address the environmental problems in the project region, from the beginning of the project, indicating both physical and financial targets year wise. The EMP/CER shall be implemented in consultation with Local Self Govt. Institutions. A copy of the approved EMP/CER shall be made available to the concerned Panchayat for information and implementation support. The indicated cost for implementation of CER activities shall be 2% of the project cost.*
21. *As per the directions contained in the OM F.No.22-34/2018-IA.III dated 16<sup>th</sup> January 2020 issued by MoEF&CC, in obedience to the directions of the Hon'ble Supreme Court the Project Proponent shall, undertake re-grassing the mining area and any other area which may have been disturbed due to his mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The compliance of this direction shall be included in the Half Yearly Compliance Report which will be monitored by SEAC at regular intervals.*
22. *The violation of EC condition may lead to cancellation of EC and action under The Environment (Protection) Act 1986.*

**4. Environmental Clearance, under Notification S.O. No.1533 (E) dated 14.09.2006 of the Ministry of Environment & Forests, Government of India, is hereby accorded to Sri. Ashraf K., S/o Abdurahman, Kalathingal house, Perumanna post, Kozhikode - 673019, for the Laterite Building Stone Quarry for an area of 0.8094 Ha at Re. Sy No 64/75, in Ulliyeri Village, Koyilandy Taluk, Kozhikode, for the quantity re-assessed by the Mining and Geology Department as per specific condition No.(3), for a period of four (4) years from the date of issue of mine permit, from the Mining and Geology Department subject to the Specific Conditions suggested by SEIAA in Para 3 above in addition to the following General Conditions.**

## General Conditions

1. *Proponent should obtain all necessary statutory clearances for mining.*
2. *Appropriate fencing all around the burrowed/excavated pit shall be made to prevent any mishap.*
3. *Proper retaining wall shall be provided for safeguarding the immediately adjacent property, other buildings and civil structures.*
4. *A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation or as specified in mining plan.*
5. *Mining shall be done as per mining plan and suggestions by SEAC.*
6. *The mining activity should not involve blasting*
7. *The excavation shall not alter the natural drainage pattern of the area.*
8. *Appropriate measures shall be taken to prevent dust pollution caused during laterite cutting.*
9. *Safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to burrowing/excavation of laterite building stone.*
10. *Provide 2m x 2m benches for mining depth greater than 3m to prevent slope failures. For soil and soft formation the benches of height 1.5m to 2m are to provided to prevent collapse of wall.*
11. *Maximum depth of removal of laterite building stone should be limited to 1 m above the clay layer (Lithomarge clay layer). The level should be prominently marked before initiating the work.*
12. *Removal of laterite building stone should be restricted to 2m above the ground water table at the site. The decision taken by the expert team of SEAC in this regard, in relation to details provided in the mining plan, after the field inspection shall be final.*
13. *The top soil and overburden shall be stacked in separate demarcated area and shall be used for reclaiming the excavated pit. Proper measures shall be provided to prevent the erosion of the stacked material.*
14. *The burrowed/excavated pit shall be restored by the project proponent for useful purpose(s) as specified in the mining plan.*

15. *Measures shall be taken to prevent dust pollution by covering of burrowed/excavated laterite building stone during transportation.*
16. *Applicable labour laws for mining shall be followed. Proper masks and onsite facilities shall be provided to the workers. All safety measures shall be followed while cutting laterite using machines.*
17. *Mine has to be closed as per progressive mine closure plan and final mine closure plan.*
18. *If EC period is more than 6 months, half yearly compliance report shall be submitted to SEIAA.*
19. *The Environmental Clearance shall be liable to be cancelled in case of violation of any of the above conditions.*
20. *The minimum distance norm from the boundary/periphery of other properties buildings/civil structures as prescribed in KMMC Rules and other statutory rules and orders shall be followed.*
21. *Suitable indigenous plants should be planted around the mining area and sides of the haul road as green belt.*

5. Validity of the Environmental Clearance will be for a period of **Four (4) years** from the date of execution of valid mine lease / permit from Mining & Geology Department, subject to the review by SEAC or early review of EC in case of violation or non-compliance of conditions or genuine complaints from residents within the security area of the quarry and other conditions in para (4).

6. Violation of any of the above Specific & General Conditions as applicable to the particular case will entail cancellation of the Environmental Clearance, in addition to legal action under the provisions of the Environment (Protection) Act, 1986. Non-compliance, if any shall be reported to the District Collector, Kozhikode by the State Environment Impact Assessment Authority.

7. The Half Yearly Compliance Report (HYCRs) with name of the project, EC No. and date, the period of submission with its contents, compliance report and environmental monitoring data & covering letter have to be uploaded in the Parivesh Portal as per O.M. F.No.IA3-22/1/2022-IA-III(E)-17264 dated 14.06.2022 and on the website of the Project Proponent. Hardcopy of HYCRs shall not be acceptable.

8. The given address for correspondence of the Project Proponent is Sri. Ashraf K.,  
S/o Abdurahman, Kalathingal house, Perumanna post, Kozhikode - 673019

**Sd/-**  
**Administrator, SEIAA**  
**For Member Secretary, SEIAA**

To,  
Sri.Ashraf K.,  
S/o Abdurahman,  
Kalathingal house,  
Perumanna post,  
Kozhikode - 673019

Copy to

1. MoEF Regional Office, Southern Zone, Kendriya Sadan, 4<sup>th</sup> Floor, E&F Wing, II Block, Koramangala, Bangalore-560034.(through e-mail: ros.z.bng-mefcc@gov.in)
2. The Secretary to Government, Environment Department, Government of Kerala.
3. The Director, Directorate of Environment & Climate Change, 4th Floor KSRTC Bus Terminal, Thampanoor, Thiruvananthapuram, Kerala 695001.
4. The District Collector, Kozhikode
5. The Director, Mining & Geology, Thiruvananthapuram -4.
6. The Member Secretary, Kerala State Pollution Control Board
7. The Environmental Engineer, Kerala State Pollution Control Board
8. The District Geologist, Kozhikode
9. The Tahsildhar, Koyilandy Taluk, Kozhikode
10. The Secretary, Ulliyeri Grama Panchayath, Kozhikode
11. The Chairman, SEIAA.
12. Website.
13. S/f
14. O/c

**Signature Not Verified**

Digitally signed by: Dr. Rathan U kelkar  
IAS  
Designation: Member Secretary  
Date and Time: 5/25/2024 9:56:15 PM

**FILE NO : KSPCB/KZ/ICO/10106054/2025**

**Date of issue : 02-07-2025**



**KERALA STATE POLLUTION CONTROL BOARD**

**CONSENT TO**

**OPERATE/AUTHORISATION/REGISTRATION**

**ISSUED UNDER**

The Water (Prevention & Control of Pollution) Act, 1974

The Air (Prevention & Control of Pollution) Act, 1981

and

The Environment (Protection) Act, 1986

**As per Application No. : 10106054**

**Dated : 20-06-2025**

**To**

**LATERITE BUILDING STONE QUARRY OF SRI. ASHRAF K  
RS No.64/75, ULLIYERI VILLAGE, KOYILANDY TALUK, KOZHIKODE**

**Consent No. : KSPCB/KZ/ICO/10106054/2025**

**Valid Upto : 24-05-2028**

## 1. GENERAL

1.1. This integrated consent is granted subject to the power of the Board to withdraw consent, review and make variation in or revoke all or any of the conditions as the Board deems fit

1	<b>VALIDITY</b>	24-05-2028
2	Name and Address of the establishment	LATERITE BUILDING STONE QUARRY OF SRI. ASHRAF K RS No.64/75, ULLIYERI VILLAGE, KOYILANDY TALUK, KOZHIKODE E-Mail : industry4567@gmail.com Contact Number : 9400932003
3	Occupier Details	ASHRAF K KALATHINGAL HOUSE, PERUMANNA POST, KOZHIKODE-673019 E-Mail : industry4567@gmail.com Contact Number :
4	Local Body	ULLIYERI PANCHAYAT
5	Survey Number	64/75
6	Village	Ulliyeri (CT)
7	Taluk	Koyilandi
8	District	KOZHIKODE
9	Capital Investment(Rs in Lakhs)	30.0
10	Scale	Small
11	Category	ORANGE
12	Annual fee(Rs)	6000.0
	Total Fee remitted(Rs)	30000.0
13	Activity	LATERITE BUILDING STONE QUARRY IN AN AREA OF 0.8094 Ha OF LAND IN RSy No.64/75, ULLIYERI VILLAGE, KOYILANDY TALUK, KOZHIKODE DISTRICT --1500 Numbers/Day
14	Machinery details	NA

**SPECIFIC CONDITIONS**

1. This consent is granted based on the Environmental Clearance No. 102/L/2024 dated 25.05.2024 (Proposal No. SIA/KL MIN/434876/2023 and File No. 2348/EC2/2023/SEIAA for the Laterite Building Stone Quarry Project for an area of 0.8094 Ha at Re Sy. No. 64/75 in Ulliyeri Village, Koyilandy Taluk, Kozhikode, Kerala). The quarrying shall be done after obtaining all statutory/necessary clearances from concerned authorities and is valid only when all other clearances from other concerned authorities are valid.
2. This consent is granted subject to the power of the Board to review and make variations in all or any of the conditions as per section 21(6) of the Air (Prevention & Control) of pollution Act 1981 & section 27 of the water (Prevention & control) of pollution Act 1974.
3. For renewal of the consent in case of continuance of operation of the unit, application in the prescribed form shall be submitted through the web portal of the Board ([www.keralapcbonline.com](http://www.keralapcbonline.com)) 2 months prior to the date of validity. Late application will be accepted only with a fine of 10% of annual fee if applied within 2 months of validity date and 50% of annual fee if applied after validity date.
4. The consent issued from the board is only with respect to the powers vested under the water Act 1974, Air Act 1981 and The Rules there under. The operation of the quarry shall be commenced only after obtaining clearances from all concerned Authorities.
5. There shall not be any quarrying activity between 6 pm to 6 am.
6. Mining activities shall be done only in the area marked by Mining & Geology as per the approved mining plan.
7. Quarrying area shall be as per the approved site plan. No change/alteration from that of approved site plan shall be done. No change or alteration of the unit/establishment is to be made without the prior written permission of the Board. Any change in the unit and machinery/particulars furnished in the application/ attachments /or in the identity of the occupier/authorized agent is made, then the same shall be intimated to the Board and consent variation shall be obtained.
8. Quarrying operations shall be started only after obtaining the all the statutory clearances required, which shall be valid throughout the period of operations.
9. The PM10 in ambient air at the boundary shall not exceed 100 microgram/m<sup>3</sup>.
10. The PM2.5 in ambient air at the boundary shall not exceed 60 microgram/m<sup>3</sup>.
11. The sound level (Leq) at 1 m outside the boundary of the site should not exceed the ambient Noise Standard applicable to the adjoining areas.
12. Conditions given in the Environmental Clearance shall be strictly complied with.
13. Annual environmental statement shall be submitted on or before 31st March every year.
14. Products shall be transported with proper cover and/or after wetting to prevent spreading of dust.
15. Environmental Protection shall be done as per EMP details mentioned in the Environmental Clearance

Certificate. Development of green belt should be initiated prior to commencement of mining.

16. Dust suppression system like water sprinklers shall be provided in the unit and shall be maintained properly and be functional whenever the quarry unit is in operation. The quarrying area shall be covered with at least 15 ft high garden net.

17. After completion of quarrying, the land may be reclaimed as per the mining plan approved by the Department of Mining and Geology.

18. The consentee shall put up a sign board of size 6x4 ft. near the main entrance of the plant to display the name of the unit and important consent conditions.

19. This consent is granted on the basis of the affidavit and other documents furnished by the applicant. If the statement furnished in the affidavit/document is found false or in the case of non-compliance of integrated consent to operate conditions the consent issued will be withdrawn/cancelled, and fee will be lapsed automatically.

20. The occupier shall comply with all the environmental rules and the related act stipulated by the government, relevant instructions issued by the Board in time to time for the prevention and control of pollution and protection of environment.

22. References:

1. Environmental Clearance No. 102/L/2024 dated 25.05.2024 (Proposal No. SIA/KL/MIN/434876/2023 and File No. 2348/EC2/2023/SEIAA for the Laterite Building Stone Quarry Project for an area of 0.8094 Ha at Re Sy. No. 64/75 in Ulliyeri Village, Koyilandy Taluk, Kozhikode, Kerala).

2. Letter of Intent No. DOZ/M-1796/2021 dated 08.07.2022.

Digitally signed by RAMEENA V V  
Date: 2025.07.02 11:11:45 IST

SIGNATURE OF ISSUING AUTHORITY

ENVIRONMENTAL ENGINEER



**To**

M/s LATERITE BUILDING STONE QUARRY OF SRI. ASHRAF K  
RS No.64/75, ULLIYERI VILLAGE, KOYILANDY TALUK, KOZHIKODE  
E-Mail : industry4567@gmail.com  
Contact Number : 9400932003

- 1.This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to [www.keralapcbonline.com](http://www.keralapcbonline.com) and search using Certificate Number/name of the unit/Application Number in “Certificate Verification” link in the home page of the Board’s Phoenix website.

DISTRICT : KOZHIKODE  
 TALUK : KOZHIKODE  
 VILLAGE : ULLERY

BLOCK NO : 006  
 RS NO : 64/75

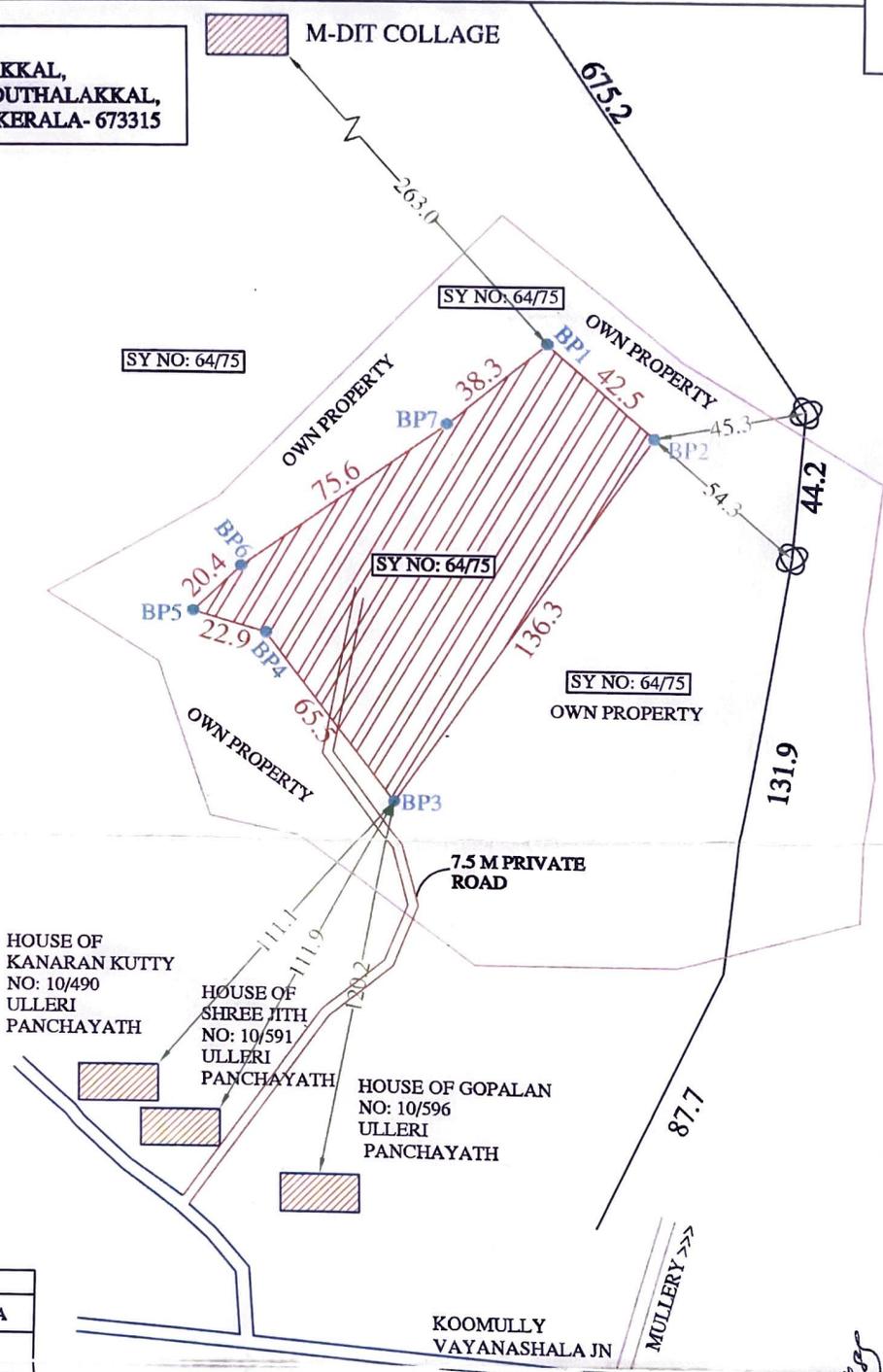
**SURVEY MAP**



APPLIED BY :-

SATHIAN NADUTHALAKKAL,  
 S/O GOVINDAN N, NADUTHALAKKAL,  
 ATHOLI, KOZHIKODE, KERALA- 673315

M-DIT COLLAGE



HOUSE OF  
KANARAN KUTTY  
NO: 10/490  
ULLERI  
PANCHAYATH

HOUSE OF  
SHREE JITH  
NO: 10/591  
ULLERI  
PANCHAYATH

HOUSE OF GOPALAN  
NO: 10/596  
ULLERI  
PANCHAYATH

KOOMULLY  
VAYANASHALA JN

MULLERY >>>

<<< ATHOLI

*Rajesh*  
2/9/21  
VILLAGE OFFICER  
ULLIYERI

**LEGEND**

	PROPOSED PERMIT AREA
	HOUSE /BUILING
	BOUNDARY LINE
	SURVEY LINE
	7.5 M PRIVATE ROAD
	PANCHAYATH ROAD
	PWD ROAD
	SURVEY STONE
PROPOSED PERMIT AREA: 0.8094 HA	
SCALE 1 CM = 15 M	

THIS PLAN IS ISSUED TO SUBMIT BEFORE MINING & GEOLOGY SEIAA/DEIAA

**PROPERTY DETAILS**

NO.	DOC NO	TP NO	BLOCK NO	RS.No	IN POSSISION	PROPOSED PERMIT AREA	NAME OF OWNER
		476	006	64/75	3.7327 Ha	0.8094 Ha	SATHIAN NADUTHALAKKAL S/O GOVINDAN N
TOTAL AREA					3.7327 Ha	0.8094 Ha	



PLATES NO: 1